

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1185/ND/2019

In the matter of :

Oswal Minerals Ltd

.. PETITIONER

Vs.

Satellite Cables (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 16.5.2019

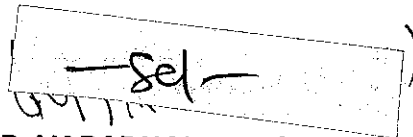
Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Gulshan Sachdev, Advocate  
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present and moves this petition, It is represented by Ld. Counsel for the petitioner that an advance copy of the petition along with annexures has been duly despatched to the Corporate Debtor and proof of the same is available with the typed set filed along with the petition. Let a Tracking report in relation to the same along with an affidavit of service be filed co-relating with the dispatch proof in relation to advance copy of the application. Further, the petitioner is directed to take one more notice through all modes to the registered office of the Corporate Debtor, returnable by 12.6.2019.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit